

**Shri B. Dasgupta (Bengaluru):** The meetings of the consultative committees are only held for one or two hours. So, if the time there is extended, perhaps we would not take the time of the House unnecessarily.

**Mr. Speaker:** It all depends on the Members.

**Shri Jagjivan Ram:** Well, the time can be extended, but it will all depend on what time is required there. I am thinking that to start with we may have four or five hours for each zonal committee.

**Shri Vajpayee (Balrampur):** Members should be informed of the action that has been taken on the suggestions made in the Committee meetings.

**Mr. Speaker:** Let him write to them.

**Shri Tangamani (Madurai):** The hon. Minister said that we had a consultative committee meeting in the last week of the last session and it proved useful. That is quite true. I would like to know whether he has got any proposal for future consultative committee meetings like holding them in the last week of a particular session.

**Mr. Speaker:** He has already said he will have two discussions, one during the Budget session and the other one six months later.

**Shri Tangamani:** My suggestion is whether they cannot have it in the last week of each session, because it will be easy for the Members also to meet here, and the General Managers can also come here, and then there will not be accumulation of many of the issues which would be otherwise raised here. I remember the suggestion was casually made by the hon. Minister himself that he would have such meetings in the last week of each session.

**Shri Jagjivan Ram:** We had this meeting during the Budget session and I propose to have it in the Winter.

session so that some time will be given to the General Managers to examine and implement the suggestions made in the previous meeting. Let us first have two meetings in the year, then if necessary we can increase that.

**Mr. Speaker:** Hon Members will write to the hon. Minister. If there are any serious matters for consideration, and if the work is too much for two meetings, then, the hon. Minister will have one more meeting.

12.11 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### THIRTY-NINTH REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to move:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 3rd August, 1959".

If I may be permitted, I might refer to a notice of an amendment that has been given as regards items Nos. 9 and 10, relating to the Report of the Commissioner for Linguistic Minorities.

**Mr. Speaker:** The hon. Member concerned may not be moving it.

**Shri B. Das Gupta (Purulia):** I have given notice of an amendment to increase the time allotted for item No. 9 by two hours.

**Mr. Speaker:** He wants to increase it from 5 to 7 hours?

**An Hon. Member:** What is that item?

**Shri B. Das Gupta:** This item relates to the motion regarding the First Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, laid on the Table of the House on the 8th May, 1959. The time allotted is 5 hours. I want that it should be increased to 7 hours.

**Sardar Hukam Singh:** I was just going to say that the time originally proposed was only 3 hours. But, in the Business Advisory Committee, extension was asked for, and we came to the conclusion unanimously that it might run to 5 hours. That also means that the whole day from 12 noon to 5 P.M. would be spent on this discussion. And if the House wants, that can be extended. But I think the decision there was unanimous, and everybody agreed there; and 5 hours would be enough, so far as the committee's opinion is concerned.

**Shri T. B. Vittal Rao (Khammam):** It is an important subject.

**Mr. Speaker:** If it could be taken up on any particular day, it is competent for the Chair to extend the time by an hour; if the House is of opinion that some more time should be allotted, it can be extended by an hour.

**Shrimati Renu Chakravarty (Basirhat):** I was a party to the agreement in the Business Advisory Committee, but in view of the fact that there have been some amendments brought forward from time to time as to the inclusion of certain minority languages also in the Schedule to the Constitution etc., I think it might be that a little more time may be required. As you point out, it may be left to the Chair to so regulate it that we may have a more full-sided discussion.

**Mr. Speaker:** We start at 12 noon or at 12.30 P.M., and if the House is willing, we can have an hour more, and we shall dispose it of on that day. Instead of having a formal amendment now, it can be extended by an hour; that can always be done. Shall I put the motion to the vote of the House?

**Shri Braj Raj Singh (Firozabad):** There is one other submission that I have to make. For item (xii), 2 hours are shown to have been allotted; in the Business Advisory Committee, perhaps, it was agreed to have a full day extending even up to 6 hours.

**Mr. Speaker:** On which item?

**Shri Braj Raj Singh:** About sugar prices, on the Government motion.

Item (xii) relates to a motion by Shri Khushwaqt Rai and others regarding the policy of the Government in regard to the distribution of sugar and steps to check the rise in the prices of sugar and profiteering by sugar interests. One day was agreed to for this item.

**Sardar Hukam Singh:** It was for the Government motion that one day was allotted, not for this motion. The Hon. Speaker made that observation so far as the Government motion was concerned, and said, that a whole day would be allotted for that motion. So far as these no-day-yet-named motions are concerned, these were considered, and it was decided that each one of them would be given 2 hours.

**Shri Surendranath Dwivedy (Kendrapara):** No. We agreed that this motion regarding sugar prices should come as a motion on behalf of Government, and that we would confine ourselves to the other matter, that is, the price of sugarcane.

**Shri Braj Raj Singh:** This is one of the three motions which it was left to you to refer to Government. The motion in my name was about the Backward Classes Commission's report; no time was allotted for that. And you, Sir, were requested to approach the Government to have some time allotted for this; or Government might bring the same motion on their own behalf.

**Shri Narayananankutty Menon (Mukandapuram):** I have got one suggestion to make regarding item No. 11 relating to the discussion on Kerala.

**Mr. Speaker:** Order, order. Hon. Members had a copy of the report; one hon. Member has tabled an amendment to the motion. What prevents the other hon. Members from tabling similar amendments? I find that each hon. Member is getting up from his seat and making a suggestion now. If they do so, where is the opportunity for the other hon. Members to

oppose? No, no; I am not going to allow these oral amendments at this stage. Hon. Members must have given notice of these amendments. In view of what I have said, I am not going to allow any discussion on any amendment which is now sought to be moved orally.

Shri Vajpayee (Bairampur): I am not moving any amendment, but I want a clarification.

Shri Punnoose (Ambalapuzha): If your generosity is immediately withdrawn like this then it creates some difficulty.

Shri Narayananakutty Menon: May I make one submission? This is a submission to you, apart from the question of amendment.

Mr. Speaker: I am not going to embarrass myself by these submissions

Shri V. P. Nayar (Quilon): Should you take so technical a stand on this?

Mr. Speaker: Sometimes.

Shri V. P. Nayar: It is a submission which we are making to you, that the number of hours allotted for the discussion on Kerala will not be enough. For, you must consider the circumstances also. Our submission is that instead of 12 hours, which has been fixed by the Business Advisory Committee, it may be fixed at 16 or 17 hours. This is a very simple matter.

Shri Narayananakutty Menon: It is against your ruling, because the other day, you ruled that nothing will be hustled and none will be muzzled. It is not possible within the time allotted; unless the time is extended, it is not possible to conform the debate to your ruling.

Mr. Speaker: There is a limit to this.

Shri Vajpayee: May I point out that no time has been allotted for the discussion on the report of the UPSC on the Mundhra deal? Are we to understand that Government are not willing to have a discussion on that report?

Mr. Speaker: That is not in this report. But I think it is already there in the items for discussion.

Shri Vajpayee: No. Will it be discussed during the current session?

Shri Tyagi (Dehra Dun): How many times will it be discussed?

Mr. Speaker: That is left to Government.

Shri Tangamani (Madurai): Instead of fixing the time at 2½ hours, we may request the Government to bring it as a Government motion, so that we can have one full day for the discussion.

Mr. Speaker: On which item?

Shrimati Renu Chakravarti: About the Mundhra deal.

Mr. Speaker: In each of the Business Advisory Committee meetings, a Government spokesman is also there; and he is advised to talk to Government and then fix it up. It is a little too early. Let us wait and see. Now, I shall put the motion to vote

The question is:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 3rd August, 1960."

The motion was adopted.

12:18 hrs.

EMPLOYMENT EXCHANGES (COM-  
PULSORY NOTIFICATION OF  
VACANCIES) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Nanda on the 3rd August 1960, namely:—

"That the Bill to provide for the compulsory notification of vacancies to employment exchanges, be taken into consideration."

Shri Panigrahi (Puri): How much time is left over for this?

Mr. Speaker: About an hour and a half.